

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

04.01.2013

OA No. 07/2013

Mr. Rajendra Vaish, Counsel for applicant.

The applicant has filed this OA seeking for a direction to the respondents to provide him the promotion on the post of Assistant Commercial Manager for which the applicant was declared successful in the written examination vide order dated 04.09.2012 and after selecting six persons, the respondents vide order dated 22.11.2012 had cancelled the promotion of Shri L.K. Meena and thus one vacancy is available since 23.11.2012. The applicant had represented to the respondents on 26.11.2012 (Annexure A/7) but despite vacancy, the respondents have not provided promotion to the applicant as Assistant Commercial Manager.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, we direct the respondents to consider and decide the representation of the applicant dated 26.11.2012 (Annexure A/7) expeditiously by passing a reasoned & speaking order but not beyond the period of one month from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*